

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 16462-JK (LD ) of 2023**

**DATED:- 04 - 12 - 2023**

Sanction is hereby accorded to the appointment of Officer's of Jal Shakti Department, as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No. 1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 04.12.2023

No:-LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

*Reyaz Ali Bhat*  
4.12.23

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

**Annexure to the Government Order No:- 16462-JK(LD) of 2023 dated 04.12.2023**

NO	Case No.	Title of the case
<b>Mr. Sahil Mahajan, Under Secretary to Government Jal Shakti Department</b>		
1	OA No. 1432/2023 titled	titled Vishal Singh and Ors Vs UT
<b>Er. Sunil Seth, XEN Irrigation and Flood Control Division, Nowshera.</b>		
S.No	Title of the Case	CM (M) No. /CPSW No./WP(C) No. / SWP No.
1	Naresh Kumar (On behalf of inhabitants of village chakjaralan) Vs UT of J&K through Deptt. of Industries & Commerce and Others	WP(C) 1310/2020
2	Suraj Parkash Vs UT of J&K through Commissioner/ Secretary I&FC Deptt. and others.	RFA 01/2021, CM 190/2021
3	Dev Saroop Raina Vs Union Territory of J&K in Secretary PWD R&B Deptt. And others	WP(C) 1568/2021 CM No. 6170/2021
4	Rajinder Kumar Vs UT of J&K through Commissioner/ Secretary I&FC Department and others	CCP(S) 225/2020
5	Subash Chander Vs UT of J&K through Commissioner/ Secretary I&FC and others.	JKRJ020004942023

